

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2365**

TO BE ANSWERED ON THE 02ND JANUARY, 2018/ PAUSHA 12, 1939 (SAKA)

DIVISION OF ASSETS

2365. SHRI Y.V. SUBBA REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps taken by the Government to implement Section 47(3) of Andhra Pradesh Reorganisation Act, 2014, to divide assets and liabilities under Schedule IX between Andhra Pradesh and Telangana States on the basis of population ratio;

(b) the details of institutions, companies, etc., identified and the status of division of the properties;

(c) whether it is true that recently the Chief Secretary of Andhra Pradesh has written a letter to the Ministry for giving share in Singareni Collieries to Andhra Pradesh as mentioned in Schedule IX of the above Act; and

(d) if so, the action taken by the Government on the above request?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (b): The companies and corporations specified in the Ninth Schedule are governed by Section 68 of the Andhra Pradesh Reorganisation (APR) Act, 2014.

(c) & (d): An Expert Committee has been constituted for apportioning the Assets and Liabilities of the institutions listed under Schedule IX of the APR Act, 2014, including Singareni Collieries. Recently in a review meeting, this Ministry has been informed by the Chairman of the Committee that progress

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pertaining to 73 institutions (out of 91 institutions the Committee is mandated with) is at an advanced stage. This Ministry has also requested the Chief Secretaries of both the States to direct the concerned officials involved to facilitate the Committee for early completion of the task assigned to it.
